

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).16961/2023

(Arising out of impugned final judgment and order dated 20-04-2023 in WRITC No.17228/2007 passed by the High Court of Judicature at Allahabad)

SHYAM SUNDER SINGH & ORS.

Petitioner(s)

VERSUS

THE STATE OF U.P. & ORS.

Respondent(s)

(IA No.193379/2023 - EXEMPTION FROM FILING O.T., IA No.152839/2023 - EXEMPTION FROM FILING O.T. AND IA No.193378/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 16-04-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Avi Singh, Adv.
Ms. Vallabhi Shukla, Adv.
Mr. Manohar Pratap, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR
Mr. Shobhit Dwivedi, Adv.

Mr. Nachiketa Joshi, AOR
Ms. Sucheta Joshi, Adv.
Ms. Himadri Haksar, Adv.
Mr. Narayan Dev Parashar, Adv.
Ms. Karishma Rajuput, Adv.
Ms. Sagrika Arya, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The matter is not taken up.
2. List after three weeks.

Signature Not Verified

Digitally signed by
RAVI ARORA
Date: 2024.04.18
11:12:13 IST
Reason:

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)